NOTICE

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person at the Principal Seat at Bombay that **on** 25th August 2025 at 16.50 hours:

The Division Bench comprising of the **Hon'ble Mr. Justice Shree Chandrashekhar and the Hon'ble Smt. Justice Manjusha A. Deshpande** will sit **in Court Room No. 49** and take up the following matters for pronouncement of judgment, as per the board to be notified separately:

FOR PRONOUNCEMENT OF JUDGMENT

Original Side

- 1. Writ Petition No. 1876 of 2001 (M. Yogeshwar Raj & Co. Vs. Air India Ltd.)
- 2. Writ Petition No. 809 of 2002 (Mrs. Shobha G. Bagwe Vs. Air India Ltd. & Anr.)
- 3. Writ Petition No. 1333 of 2004 (Chhaya Gurunath Desai Vs. Air India Ltd. & Anr.)

Dated this $22^{nd}\,$ day of August 2025

By Order

sd/-(A. H. Laddhad) Prothonotary & Sr. Master High Court, O.S., Bombay sd/-(H. M. Bhosale) Registrar (Judicial-I) High Court, A.S., Bombay